

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 17 NOV 1994

APPLICATION NO: 787 of 1994

APPLICANTS:-

T. R. Sethuraman

V/S.

RESPONDENTS:- Pay & A/c Officer, D/o Legal Affairs New Delhi

1. ✓ Shri T. R. Sethuraman
Advocate & Central Govt Standing Counsel.
A.P. 465, 23rd Street,
Sector. 5,
K. K. Nagar,
Madras - 600 078.
2. Pay & Accounts Officer,
D/o Legal Affairs,
Min. Law, Justice & Company Affairs,
Indian Oil Bhawan,
4th Floor, 'B' Wing,
Jampathi, New Delhi - 110 001
3. Shri M. S. Padmanajiah,
Sr. C.G. Secy,
High Court Bld, Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.
--xx--

Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above
mentioned application(s) on 14th November 1994

Issued on
17/11/94 R

Recd. on behalf of
Shri M. S. Padmanajiah.
gm* K. V. R.

17.11.94

for
o/c

17/11/94
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Dr

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A. NO.787/94

MONDAY THIS THE FOURTEENTH DAY OF NOVEMBER 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

T.R. Sethuraman,
Aged 58 years,
Advocate & Addl. Central Govt.
Standing Counsel,
A.P.465, 23rd Street,
Sector 5,
K.K.Nagar,
Madras 600 078.

...Applicant

v.

Pay & Accounts Officer,
Department of Legal Affairs,
Ministry of Law, Justice &
Co. Affairs,
Indian Oil Bhavan,
4th Floor, 'B' Wing
Janpath, New Delhi. 110 001.

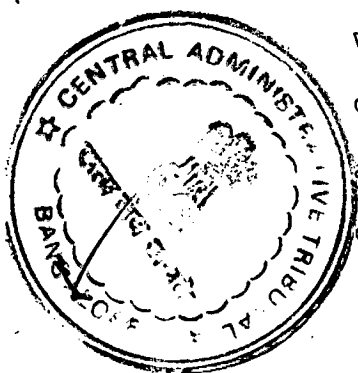
... Respondent

[By Advocate Shri M.S. Padmarajaiah ...
Senior Standing Counsel]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Heard. Admit. The small grievance of the applicant herein who is a pensioner is all about the non-payment of pension regularly and in time. After hearing the applicant we now find that the pension due to him upto September, 1994, has been paid fully but for subsequent month of October, 1994, he is yet to receive the pension. On the part of the Government, we are told that the bank through whom the applicant desired to draw the pension is not a enlisted bank and, therefore, Government was not in a position to deposit pension in that bank and, therefore, pension



was being remitted to him directly through demand draft and thus in the process there appears to be some delay in receipt of the same.

2. Be that as it may, we are now told by the applicant that he has since arranged to receive pension through the Indian Bank at Madras where he is presently residing and that the said bank is one of the listed and approved banks for payment of pension. In that event it would now be proper for the Government to order remittance of pension through the said Indian Bank. The applicant states that he has already furnished all the necessary details which are required for remittance of pension through the bank.

3. That being the position, all that we should do is to direct Government to arrange to disburse pension due to the applicant through Indian Bank whose details the applicant is stated to have furnished to the Department. While the delay in payment of pension is certainly a matter of concern we do hope that henceforward there would not be any delay more so the applicant having now opted to receive payment through a bank listed for payment for pension by the Government. With these observations this application stands disposed off. Send a copy of this order to the respondent. The applicant has claimed payment of interest for delayed payment of pension. We think this is not a fit case for awarding any interest. No costs.



TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore

MEMBER [A]

VICE-CHAIRMAN